

FORM NO. 22

[See rule 39(2)]

Application for approval of skill development project under section 47(1)(b)

Row No.	PART A- Particulars of the company		
1.	Name	<i>(refer Note 1)</i>	
2.	Address	<i>(refer Note 2)</i>	
3.	Permanent Account Number		
4.	Date of incorporation of the company	<i>(dd/mm/yyyy)</i>	
5.	Email id		
6.	Contact number	Country Code	Number

Row No.	PART B- Particulars of the skill development project					
1.	If the skill development project was notified earlier under section 47(1)(b) or under section 35CCD of the Income-tax Act, 1961 (as it existed prior to its repeal), please provide:		Notification number			
			Date of such notification		<i>(dd/mm/yyyy)</i>	
			Copy of such notification		<i>(refer Note 3)</i>	
2.	If notification issued under section 47(1)(b) or under section 35CCD of the Income-tax Act, 1961 (as it existed prior to its repeal) was revoked in the past		Notification number			
			Date of such notification		<i>(dd/mm/yyyy)</i>	
			Copy of such notification		<i>(refer Note 3)</i>	
3.	Nature of business of the company					
4.	Date from which notification of skill development project is requested for		<i>(dd/mm/yyyy)</i>			
5.	Expected date of completion of project		<i>(dd/mm/yyyy)</i>			
6.	Name of the training institute in which the skill development project is to be undertaken		<i>(refer Note 1)</i>			
7.	Address of the training institute in which the skill development project is to be undertaken		<i>(refer Note 2)</i>			
8.	Details of Return of Income of the company filed for last three tax years					
	Tax year	Turnover/gross receipts	Total income	Tax payable as per return	Tax paid as per return	Assessed income
9.	Whether any penalty under section 439 or under section 270A of the Income-tax Act, 1961 (as it existed prior to its repeal) was levied on the company during last three tax years		Yes/No			
10.			If answer to 9 is Yes, details of the penalty levied		Tax year	Penalty levied
11.	Whether any tax demand is outstanding on the date of filing application.		Yes/No			
12.			If answer to 11 is Yes, details of the tax demand outstanding		Tax year	Tax demand outstanding (in ₹)
13.	Other details to be enclosed as annexure		<i>(refer Note 3)</i>			

DECLARATION

I (name of the principal officer) having Permanent Account Number in my capacity as (designation) of (name of the assessee), do hereby declare that what is stated above is true to the best of my knowledge and belief.

Place:

Signature of the Principal Officer

Date:

Name:

Designation:

Notes:

1. Name shall be provided in full.
2. The address shall contain i. Country/Region, ii. Flat/Door/Building, iii. Road/Street/ Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.
3. The following details shall be provided as annexures with respect to the relevant Row No. of PART- B as mentioned below:

Annexure	With respect to	Particulars																								
A-1	Row No. 1	A copy of latest notification																								
A-2	Row No. 2	A copy of the order(s) revoking notification(s)																								
A-3	Row No. 13	<p>(i) A copy of Memorandum and Article of Association</p> <p>(ii) Give a brief write up on the requirement of skill development project indicating the objectives of the project, stages of implementation, expected results and usefulness of the project.</p> <p>(iii) Details of expenditure (other than land or building) expected to be incurred for skill development project.</p> <p style="margin-left: 20px;">(a) capital expenditure</p> <table border="1" style="width: 100%; border-collapse: collapse; margin-left: 40px;"> <thead> <tr> <th style="width: 15%;">Sl. No.</th> <th style="width: 55%;">Nature of expenditure</th> <th style="width: 30%;">Amount</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> </tr> <tr> <td> </td> <td> </td> <td> </td> </tr> <tr> <td style="text-align: center;">Total</td> <td> </td> <td> </td> </tr> </tbody> </table> <p style="margin-left: 20px;">(b) revenue expenditure</p> <table border="1" style="width: 100%; border-collapse: collapse; margin-left: 40px;"> <thead> <tr> <th style="width: 15%;">Sl. No.</th> <th style="width: 55%;">Nature of expenditure</th> <th style="width: 30%;">Amount</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> </tr> <tr> <td> </td> <td> </td> <td> </td> </tr> <tr> <td style="text-align: center;">Total</td> <td> </td> <td> </td> </tr> </tbody> </table> <p style="margin-left: 20px;">(c) total expenditure:</p> <p>(iv) Skill development project undertaken by the applicant during last five tax years, if any along with their current status.</p> <p>(v) Details of skill development project which have been taken up in past and which are underway on the date of filing of application.</p> <p>(vi) Enclose copy of audited annual accounts of the assessee/accounts of the assessee for the last three tax years.</p> <p>(vii) Enclose a copy of letter of concurrence from the training institute in which the skill development project is to be undertaken.</p>	Sl. No.	Nature of expenditure	Amount							Total			Sl. No.	Nature of expenditure	Amount							Total		
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4. Some of the information in the form would be pre-filled to the extent possible.
5. The Form has to be filled electronically and copy of the filled Form has to be submitted to the concerned prescribed authority either electronically or in paper form.
6. Amounts to be filled in ₹ unless otherwise provided.